

O.A.218/89

3

<sup>1A</sup>

Sl. No.	Date	Orders
7	21-1-92	<p>This case is fixed to 7-2-92 for hearing in presence of learned Counsel for both sides. Courtier must be fixed by the date fixed.</p> <p>Vice-Chairman.</p>
	7-2-92	<p>Call on 13-2-92 for hearing since Mr. B.K. Sahoo is on accommodation today.</p> <p>Vice-Chairman (Member)</p>
9	13.2.92.	<p>Heard Mr. B.K. Sahoo, learned counsel for the applicant and Mr. B. Pal, learned Senior Standing Counsel (Railways) for the respondents at a considerable length. Hearing is concluded. Judgment is dictated and pronounced in open court vide separate sheets attached to the case records of O.A.101 of 1988. This application is accordingly disposed of leaving the parties to bear their own costs.</p> <p>Vice-Chairman (Member)</p>